IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS.6128-6133 OF 2021
(Arising from SLP(C) Nos. 15754-15759 of 2021)
[Diary No. 17075 of 2021]

NARENDER KUMAR ETC. **Appellant(s)**

VERSUS

THE STATE OF HARYANA & ANR. ETC. **Respondent(s)**

WITH

CIVIL APPEAL NO. 6139 OF 2021
(Arising from SLP(C) No.15764 of 2021)
[Diary No. 19623 of 2021]

CIVIL APPEAL NO. 6135 OF 2021
(Arising from SLP(C) No. 15761 of 2021)
[Diary No. 277 of 2020]

CIVIL APPEAL NO. 6138 OF 2021
(Arising from SLP(C) No.13763 of 2021)

CIVIL APPEAL NO. 6134 OF 2021
(Arising from SLP(C) No. 15760 of 2021)
[Diary No. 46772 of 2019]

CIVIL APPEAL NO. 6136 OF 2021
(Arising from SLP(C) No. 15762 of 2021)
[Diary No. 8398 of 2020]

CIVIL APPEAL NO. 6137 OF 2021
(Arising from SLP(C) No. 15763 of 2021)
[Diary No. 17694 of 2021]

CIVIL APPEAL NO. 6140 OF 2021
(Arising from SLP(C) No. 15765 of 2021)
[Diary No. 20087 of 2021]

O R D E R

Delay condoned.

Leave granted.

Learned counsel for the appellant(s) submits that these appeals pertain to different villages covered under the 2nd and 3rd (land acquisition) notification dated 07.02.2008 and 14.08.2008, dealt with by this Court vide order dated 14.07.2021 in Civil Appeal No. 2903 of 2021 and connected cases titled as *"Banwari Lal & Anr. Vs. State of Haryana & Ors.*". Accordingly, these appeals are disposed of on the same terms.

Rest of the reliefs granted in the aforesaid order shall apply to these appeals. The order is modified to this limited extent.

Pending application(s), if any, stand disposed of.

.....,J.
(A.M. KHANWILKAR)

.....,J.
(DINESH MAHESHWARI)

.....,J.
(C.T. RAVIKUMAR)

NEW DELHI;
September 30, 2021.

*Revised

ITEM NO.9 Court 3 (Video Conferencing) SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 17075/2021

(Arising out of impugned final judgment and order dated 31-05-2019 in RFA No. 6320/2013 31-05-2019 in RFA No. 5484/2013 31-05-2019 in RFA No. 736/2015 31-05-2019 in RFA No. 737/2015 31-05-2019 in RFA No. 888/2015 31-05-2019 in RFA No. 2258/2018 passed by the High Court Of Punjab & Haryana At Chandigarh)

NARENDER KUMAR ETC. Petitioner(s)

VERSUS

THE STATE OF HARYANA & ANR. ETC. Respondent(s)

(IA No.91406/2021-CONDONATION OF DELAY IN FILING)

WITH
Diary No(s). 19623/2021 (IV-B)
(IA No.107088/2021-CONDONATION OF DELAY IN FILING)
Diary No(s). 277/2020 (IV-B)
(IA No.103503/2021-CONDONATION OF DELAY IN FILING and IA No.103504/2021-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)
SLP(C) No. 13763/2021 (IV-B)
(FOR ADMISSION)
Diary No(s). 46772/2019 (IV-B)
(IA No.101276/2021-CONDONATION OF DELAY IN FILING and IA No.101277/2021-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)
Diary No(s). 8398/2020 (IV-B)
(IA No.109837/2021-CONDONATION OF DELAY IN FILING)
Diary No(s). 17694/2021 (IV-B)
(IA No.107456/2021-CONDONATION OF DELAY IN FILING)
Diary No(s). 20087/2021 (IV-B)
(IA No.118022/2021-CONDONATION OF DELAY IN FILING and IA No.118025/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.118024/2021-APPLICATION FOR SUBSTITUTION)

Date : 30-09-2021 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)
Mr. Rajkumar Parashar, Adv.

Mr. Vinod Yadav, Adv.
Mr. Nishesh Sharma, AOR

Mr. Ravi Bhushan, AOR
Mr. Manish Kumar, AOR

For Respondent(s)
Dr. Monika Gusain, AOR

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

The application for substitution is allowed, subject to just exception in Diary No(s). 20087/2021.

Leave granted.

The appeals are disposed of in terms of the signed order.

Pending applications, if any, stand disposed of.

(DEEPAK SINGH) **(VIDYA NEGI)**
COURT MASTER (SH) **COURT MASTER (NSH)**

[Signed order is placed on the file]